



Dr. B.R. Ambedkar Open University (Amendment) Act, 2016
Act 7 of 2016

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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 22nd April, 2016 and the said assent is hereby first published on the 23rd April, 2016 in the Telangana Gazette for general information.

ACT No. 7 OF 2016

**AN ACT FURTHER TO AMEND Dr. B.R. AMBEDKAR
OPEN UNIVERSITY ACT, 1982.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called Dr. B.R. Ambedkar Open University (Amendment) Act, 2016.

Short
title and
Commen-
cement.

(2) It shall be deemed to have come into force with effect from 11-09-2015.

[1]

A. 13 (DA)

**Amend-
ment of
Section 9.** 2. In Dr. B.R. Ambedkar Open University Act, 1982,-

**Act No. 11
of 1982.** (a) in section 9, for sub-section (1), the following shall
be substituted, namely:-

“(1) the Chancellor shall be appointed by the
Government.”

**Amend-
ment of
Section 10.** (b) in section 10, in sub-section (1), after item (iii), for
the existing paragraph, the following shall be substituted,
namely:-

“The Search Committee shall submit a panel of three
persons to the Government in alphabetical order and the
Government shall appoint the Vice-Chancellor from out of
the said panel.”

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.